

COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications issued by the Delhi Administration:—

(i) Notification No. F.12(11)/57-MT and CE., dated the 12th June, 1957, publishing an amendment in the Delhi Motor Vehicles Rules, 1940.

(ii) Notification No. F.12(22)/57 MT. and CE., dated the 26th June, 1957, publishing an amendment in the Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. S-203/57 for (i) and (ii).]

GOVERNMENT RESOLUTION REGARDING PAY COMMISSION

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a copy of Government Resolution No. 2474-Secy (E) 57, dated the 21st August, 1957, setting up a Commission of Enquiry to examine and make recommendation on the principles which should govern the structure of emoluments and conditions of service, etc. of Central Government employees. [Placed in the Library. See No. S-202/57.]

ACTION TAKEN OR PROPOSED TO BE TAKEN ON THE REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, on behalf of Shri B. N. Datar, I beg to lay on the Table a copy of a statement showing the action taken or proposed to be taken by the Central and State Governments on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1955, which was laid on the Table of the House on the 10th September, 1956. [Placed in Library See No. S-204/57.]

MOTION FOR ELECTION TO INDIAN LAC CESS COMMITTEE

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, on behalf of Shri A. P. Jain, I move:

“That in pursuance of clause (iii) of sub-section (4) of section 4 of the Indian Lac Cess Act, 1930, as amended by the Indian Lac Cess (Amendment) Act, 1956, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Governing Body of the Indian Lac Cess Committee.”

MR. CHAIRMAN: The question is:

“That in pursuance of clause (iii) of sub-section (4) of section 4 of the Indian Lac Cess Act, 1930, as amended by the Indian Lac Cess (Amendment) Act, 1956, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to be a member of the Governing Body of the Indian Lac Cess Committee.”

The motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding elections, if necessary, to the Governing Body of the Indian Lac Cess Committee:—

Number of Members One.
to be elected.

Last date and time 23rd August, 1957
for receiving nomina- (up to 3 P.M.)
tions.

Date and time of 26th August, 1957
election. (between 3 P.M.
and 5 P.M.)

Place of election . Room No. 29, Ground
Floor, Parliament
House, New Delhi.

Method of election . Proportional repre-
sentation by means
of the single trans-
ferable vote.